

**In the National Company Law Tribunal, Jaipur**

**Item No. 104**

**IA No. 55/JPR/2019**

**IB-62/7/JPR/2018**

**UNDER SECTION 7 OF IBC, 2016**

**In the matter of:**

**Gulab Devi Mutha**

.....Applicant/Petitioners

**VS.**

**Ajay Synthetics Pvt. Ltd.**

.....Respondent

**Order delivered on 25.07.2019**

**CORAM**

**DR. DEEPTI MUKESH,**

**HON'BLE MEMBER (JUDICIAL)**

For Petitioner (s) : Sandeep Taneja, Adv.

For Respondent(s) : R.K. Salecha, Adv.

**ORDER**

**IA No. 55/JPR/2019**

In compliance of the order dated 19.07.2019 the original notarized Will of the applicant (since deceased) Ms. Gulab Devi Mutha is produced before the Tribunal. After perusing the Will, the Tribunal is convinced that the present applicant Mr. Gyan Chand Mutha, being her son and legal heir has right to continue the said proceedings. As a precautionary major the applicant has also annexed the affidavits/no objection from other legal heirs, <sup>his</sup> four sisters. Tribunal is satisfied and application is allowed in terms of the prayer thereby Mr. Gyan Chand Mutha is allowed to be substituted as legal heir-beneficiary of the Will to

continue to prosecute the main application. The learned counsel for the respondent is present.

IA No. 55/JPR/2019 is disposed off in terms of the above order.

Learned counsel for the applicant undertakes to file the amended memo of parties ~~in~~ the main application. The original copy of the Will is returned to the applicant Mr. Gyan Chand Mutha who is present in Court. Let rejoinder be filed ~~in~~ the main application within ten days with the copy in advance to the other side.

Listed for hearing on 26.08.2019.



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**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**